

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**I.A. No.663/2019**

**Un-numbered Company Appeal (AT) (Insolvency) No. \_\_\_/2019**  
**(F.No.15.02.2019/NCLAT/UR/204**

**In the matter of:**

Sonia Modi .... Appellant

Versus

Relan Buildwell Pvt. Ltd. .... Respondent

Appearance: Shri Himanshu Handa, Advocate for the Appellant.

**28.02.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 15.02.2019 and the Office after scrutiny of the Memo of Appeal on 16.02.2019 intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 26.02.2019. It is stated in the Interlocutory Application (IA) that the counsel for the Appellant was out of town from 16.02.2018 to 22.02.2018 and due to this reason, the defects in the present appeal was not cured within the given 7 days. Hence, there is delay of 3 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading for admission on 01.03.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)  
Registrar